



सत्यमेव जयते

# The Gujarat Government Gazette

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT MARITIME BOARD (AMENDMENT) BILL, 2017.

#### GUJARAT BILL NO. 12 OF 2017.

#### A BILL

*further to amend the Gujarat Maritime Board Act, 1981.*

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Maritime Board (Amendment Short title) Act, 2017.

Amendment of section 22A of Guj. 30 of 1981. 2. In the Gujarat Maritime Board Act, 1981, in section 22A, in sub-section (3), for the words “the administration charges computed at the rate of fifteen per cent. of the State charges levied by the State Government”, the words “the administration charges at such rate as may be specified by the State Government, by notification in the *Official Gazette*” shall be substituted. Guj. 30 of 1981.

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (3) of section 22A of the Gujarat Maritime Board Act, 1981 requires the State Government to pay to the Gujarat Maritime Board the administration charges computed at the rate of fifteen per cent. of the State charges levied by the State Government. The Gujarat Maritime Board, being owned and controlled by the State Government, is supported by the State Government by providing the funds under the State plan Budget, in the implementation of major projects undertaken by the Board like Ro-Ro Project, *Sagarmala*, etc. and also the Board does not incur any specific major planned expenditure year-on-year. In view of this, it is, therefore, considered necessary to amend the provision of section 22A of the said Act.

This Bill seeks to amend section 22A of the said Act to achieve the aforesaid object.

**SHANKAR CHAUDHARY,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill involves delegation of legislative power in the following respect:-

**Clause 2.-** Sub-section (3) of section 22A of the Act proposed to be amended by this clause empowers the State Government to specify, by notification in the *Official Gazette*, the rate of payment of administration charges to be paid to the Gujarat Maritime Board, by the State Government.

The delegation of legislative power as aforesaid is necessary and is of normal character.

Dated the 17<sup>th</sup> February, 2017.

**SHANKAR CHAUDHARY.**

By order and in the name of the Governor of Gujarat,

**K. M. LALA,**

Gandhinagar,

Secretary to the Government of Gujarat,

Dated the 18<sup>th</sup> February, 2017. Legislative and Parliamentary Affairs Department.